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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 272/2017 With C.P. No. 147/441/NCLT/AHM/2017

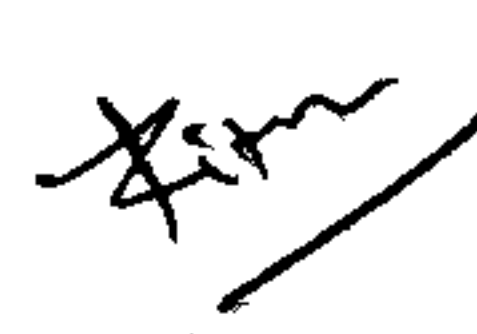
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017**

Name of the Company: Four Seasons Residency Ltd. & Ors.

Section of the Companies Act: Section 441 r/w 185 of the Companies Act, 2013

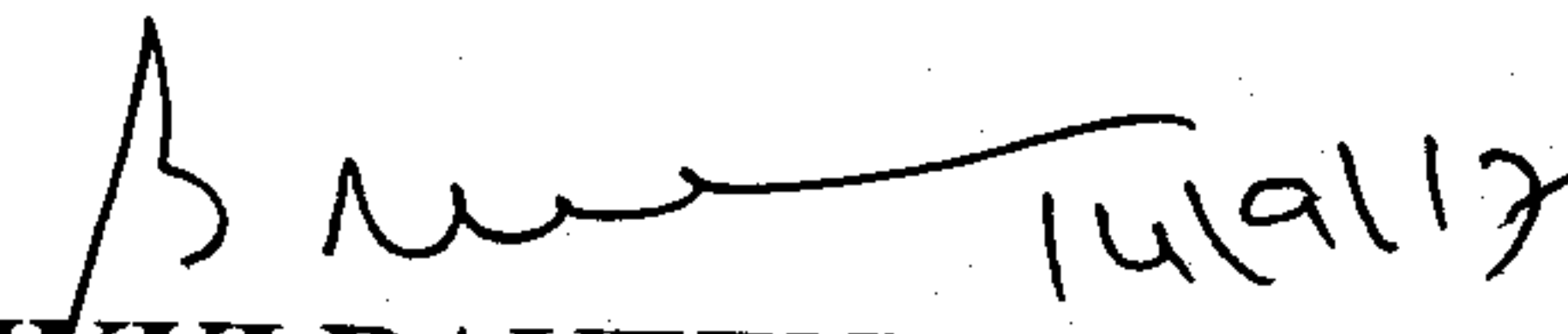
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH RITU SHAH	SR. ADVOCATE	APPLICANT	
2.	(FOR THAKKAR AND PAHWA)	ADVOCATE		

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah i/b Learned PCS Mr. Chirag Shah present for Original Petitioners. None present for ROC.

Learned Counsel requested time to file shareholding pattern of applicant company and M/s Sampatt Securities Ltd. in order to show that the case of applicant is covered by section 185(1) explanation (d).

List the matter on 9.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of September, 2017.